

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 302
CA No. 16/JPR/2024
CA No. 17/JPR/2024
CA No. 20/JPR/2022
IA (CA) No. 17/JPR/2022
IA (CA) No. 18/JPR/2022
CA No. 01/JPR/2023
CP No. 09/241-242/JPR/2022
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Satya Narayan Gupta

...Petitioner

Versus

Silver Soil Industrial Park Pvt. Ltd.

...Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Dr. U.K. Chaudhary, Sr. Adv.
Naresh Kumar Sejvani, Adv.
Mansumyer Singh, Adv.
Rohan Agarwal, Adv.
For the Respondent : Prakul Khurana, Adv.
Samay Maheshwari, Adv.
Prateek Kasliwal, Adv.

ORDER

IA (CA) No. 17/JPR/2022
IA (CA) No. 18/JPR/2022

Pleadings are complete. List the IAs on 04.06.2024 at 02:30 PM.

CA No. 20/JPR/2022

The present application has been filed under Rule 11 & 155 of NCLT, R/w Order 1 Rule 10 & Order 6 Rule 7 of CPC 1908, seeking impleadment of the Respondent No. 5 to 14 as party. Mr. Prateek Kasliwal, Adv. appeared on behalf

M.S.

Sdr

Sdr

of R-2. Mr. Prakul Khurana, Adv. along with Mr. Samay Maheshwari, Adv. appeared on behalf of the R-3. **Issue notice to R-5 to 14.** Learned counsel for the Applicant is directed to serve the notices along with a copy of this application to the Respondents. Reply, if any, may be filed within two weeks, with an advance copy to the opposite counsel. List the IA on 04.06.2024 at 02:30 PM.

CA No. 17/JPR/2024

The present application has been filed under Rule 11 of NCLT, R/w 52 of Transfer of Property Act, 1882 to maintain status quo over the properties of the company. **Issue notice to the Respondents.** Learned counsel for the Applicant shall collect the notice from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondent. Reply, if any, may be filed within two weeks, with an advance copy to the opposite counsel. List the IA on 04.06.2024 at 02:30 PM.

CA No. 01/JPR/2023

Heard Dr. U.K. Chaudhary, Sr. Adv. appearing on behalf of the Applicant who submits that he is not pressing the present application. Hence, notice has not been issued. List the IA on 04.06.2024 at 02:30 PM.

CA No. 16/JPR/2024

Heard Dr. U.K. Chaudhary, Sr. Adv. along with Mr. Naresh Kumar Sejvani, Adv. appearing on behalf of the Applicant. Mr. Prateek Kasliwal, Adv. appeared on behalf of R-2 accepts / waives formal notice. Mr. Prakul Khurana, Adv. along with Mr. Samay Maheshwari, Adv. appeared on behalf of the R-3 accepts / waives formal notice. **Issue notice to the remaining Respondents.** Learned counsel for the Applicant shall collect the notice from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondent. Reply, if any, may be filed within two weeks, with an advance copy to the opposite counsel. List the IA on 04.06.2024 at 02:30 PM.

Sd/-

Sd/-

CP No. 09/241-242/JPR/2022

Interim order, if any, shall remain continue till the next date of hearing.
List the matter along with all pending IAs & CAs on 04.06.2024 at 02:30 PM.

Sd/-

(Rajeev Mehrotra)
Technical Member

April 30, 2024

Sd/-

(Deep Chandra Joshi)
Judicial Member